

**Court No. - 1**

**Case :-** P.I.L. CIVIL No. - 22012 of 2020

**Petitioner :-** Nan Bachcha

**Respondent :-** State Of U.P. Thru Addl.Chief Secy. Panchyatiraj Lko. & Ors.

**Counsel for Petitioner :-** Nripendra Mishra

**Counsel for Respondent :-** C.S.C.,Tej Singh

**Hon'ble Pankaj Mithal,J.**

**Hon'ble Saurabh Lavania,J.**

The argument of Sri Nripendra Mishra, learned counsel for the petitioner is that Gata No. 78/02 situate in Village- Sarkahi, Post Office- Dhanuhi, Block- Vishewarganj, Tehsil- Payagpur, District- Bahriach is earmarked for Panchayat Bhawan but is it being constructed on Gata No. 34 situate in Village- Sarkahi, Post Office- Dhanuhi, Block- Vishewarganj, Tehsil- Payagpur, District- Bahriach.

We are noticing that every day several writ petitions relating to unauthorized construction of Panchayat Bhawan in Villages throughout the State of U.P. are coming up before this Court. We are pained to notice such a situation. However, the concerned State Department is not taking any action to curb such kind of unnecessary litigation. There is no redressal forum for settling such grievances. In such type of disputes, some Government Official should be made responsible and accountable but it appears that there is no provision in this regard.

In view of the aforesaid facts and circumstances, we not only direct the Standing Counsel to obtain instructions and file counter affidavit but also to Principal Secretary, Panchayati Raj, Government of U.P. to file his personal affidavit indicating as to how many writ petitions relating to construction of Panchayat Bhawan in various Villages throughout the State of U.P. have been filed and the action proposed to be taken to remedy it so that litigation in this regard may not be generated in future.

The affidavit may be filed within two weeks.

List on 9th December, 2020.

**Order Date :-** 24.11.2020

Arun/-